

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 13/7/2001

OA 28/97

Chhannu Mal Parasar s/o Shri Ramji Lal Parasar r/o 2-Cha-10,  
Aravali Vihar, Kala Kuan, Alwar District.

... Applicant

Versus

1. Union of India through Secretary, Department of Posts, Ministry of Communications, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Sr. Supdt. of Post Offices, Alwar Division, Alwar.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.P.N.Jati

For the Respondents ... None

O R D E R

PER HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

The applicant in this OA seeks quashing of the order dated 22.7.97 (Ann.A/1A), by which his review petition dated 19.4.95, against the penalty of reduction in his pay by three stages for a period of one year without cumulative effect, has been rejected. He has also prayed for quashing of the order of the appellate authority dated 15.7.93 (Ann.A/1B), by which the appellate authority has reduced the period of punishment of reduction by three stages from the period of three years to the period of one year without changing other terms of the penalty.

2. When this case was taken up for hearing, the applicant appeared in person and he was also assisted by the

